

O.A.NO.772 OF 2005

ORDER DATED 04.12.07

**CORAM: DR.D.K.SAHU, MEMBER(JUDL.)
AND
SHRI C.R.MOHAPATRA, MEMBER(ADMN.)**

None appears for the applicant. Mr.S.K.Ojha,Ld.Standing Counsel for the Railways is present and heard. Perused the application and reply. Applicant has basically prayed for his promotion with retrospective effect. In Annexure-4 dated 18.06.04, Office Supdt.(G), Chakradharpur had intimated him that his case would be examined and the detailed position will be communicated to him shortly. However under Annexure-5 dated 27.08.04, he has been intimated that his case was closed as was not found eligible. But the concerned authority has not intimated him the reason for his not being eligible for that post. Any order without reason is no order. Subsequently, he made a representation under Annexure-6 which is pending consideration.

*Order dated 4.12.07
Copy of Order
may be given to
both the parties
R
10-12-07*

*DR
S.O (J)*

2. Hence, Res.No.2 is directed to consider the said representation at Annexure-6 and pass necessary reasoned order thereon in accordance with the rules and executive instructions of the Railways within three months from the date of communication of this order.

3. The O.A. is disposed of accordingly. No order as to costs.

DR
MEMBER(ADMN.)

DR
MEMBER(JUDL.)